GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA UNSTARRED QUESTION NO. 3969 (TO BE ANSWERED ON 06.04.2023)

RECOMMENDATIONS OF CENTRAL VIGILANCE COMMISSION

3969 # SHRI RAM NATH THAKUR:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that many Ministries are ignoring the recommendations of the Central Vigilance Commission (CVC) due to which action is not being taken against the corrupt officials;
- (b) the details of corrupt officers against whom CVC has recommended action during the last five years, Ministry-wise; and
- (c) the details of the action taken on such recommendations made by CVC during the last five years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): Central Vigilance Commission (CVC) tenders advice on vigilance matters as may be referred to it under Section 8 of the CVC Act, 2003. Cases of deviation from CVC's advice are reflected in the Annual report of the Commission which is placed before the Parliament. The Annual Reports of CVC can be accessed through the website of the Commission.
- (b) & (c): Based on the information provided by the CVC, for imposing Major or Minor penalties, the Commission has recommended action against 6367 officers during the period 2017-2021 including Criminal Proceedings against 433 officers. The recommendations aggregate to 5183 and 1184 respectively as the First & Second Stage Advice of the Commission for imposing Major, Minor penalties and other actions. Total number of Major, Minor penalties and other actions imposed during the said period cumulatively was 8794 and a total of 817 sanctions for prosecution have been accorded by the Competent Authorities during the said period.
